

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.2178 of 2009

(Arising out of Order-in-Original No.34/Commr./Noida/2008 dated 27.08.2008
passed by Commissioner of Customs, & Central Excise, Noida)

Ms. Mamta Garg,Appellant
(Prop. of M/s SRG Machine)

VERSUS

Commissioner of Central Excise, NoidaRespondent
(B 123 Sector-5, Noida)

WITH

Excise Appeal No.2179 of 2009

(Arising out of Order-in-Original No.34/Commr./Noida/2008 dated 27.08.2008
passed by Commissioner of Customs, & Central Excise, Noida)

Mr. Mukesh Garg,Appellant
(Prop. of M/s Ajanta Enterprises & M/s Ratanjyoti Mercantiles)

VERSUS

Commissioner of Central Excise, NoidaRespondent
(B 123 Sector-5, Noida)

APPEARANCE:

A Letter on Record, for the Appellant
Shri Santosh Kumar, Authorized Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NOS.- 70209-70210/2024

DATE OF HEARING : 01 May, 2024
DATE OF DECISION : 01 May, 2024

P. K. CHOUDHARY:

The Appellants have filed a copy of Form No.SVLDRS-4, which is
discharge Certificate for full and final settlement of Tax Dues under
Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka
Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeals of the Appellants are dismissed as
withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme,
2019.

(Dictated and pronounced in open court)

**(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**